
(2000) 06 RAJ CK 0016

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 1100 of 2000

Arvind Kumar Gupta

APPELLANT

Vs

State of Rajasthan

RESPONDENT

Date of Decision : 27-06-2000

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 164, 173, 438

Citation : (2000) 3 WLN 226

Hon'ble Judges : Amaresh Kumar Singh, J

Bench : Single Bench

Judgement

A.K. Singh, J.—Heard the learned Counsel for the petitioner and the learned PP and perused the case diary. The certified copy of statement of Smt. Indu Agarwal recorded by the Magistrate u/s 164 Cr.P.C. has also been filed.

2. The learned PP has admitted that only the statement of Smt. Indu Agarwal was recorded by the Magistrate. In her statement Smt. Indu Agarwal has stated that she was cooking food in the kitchen when she was burnt and no person was responsible for her burning.

3. In view of the statement of Smt. Indu Agarwal recorded u/s 164 Cr.P.C, it appears Just and proper to grant bail to the petitioner u/s 438 Cr.P.C.

4. Accordingly, this application is allowed and it is directed that in the event of arrest of Arvind Kumar Gupta, he shall be released on bail on his furnishing two sureties in the sum of Rs. 5000/- each with personal bond in the sum of Rs. 10,000/- (Rupees ten thousand only) each to the satisfaction of the I.O. Concerned.

5. During the period he remains on bail under this order, he shall make himself available to the investigating officer for investigation. He is further directed not to make any attempt to tamper with any witness/evidence as may be available to the prosecution during investigation. This order shall remain operative upto the date when the report u/s 173 Cr.P.C. may be filed in the court, which took the

offence and another time of fifteen (15) days so that the petitioner may move necessary application for grant of bail. The bail application stands disposed of accordingly.

6. Copy of this order may be sent to the concerned police station as also to the Chief Judicial Magistrate, AJmer for information and necessary compliance.